

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW
(Hearing through Video Conferencing)**

S1. No. 3

**Withdrawal Appl.: 332/00005/2021
In Original Application No. 332/00491/2018**

This, the 07th day of January, 2021.

HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A).

Anil Kumar Kharwar, aged about 44 years, son of-
Shri Vidya Shanker, Resident of- Laungakhera, Telibagh,
Lucknow.

...Applicant

By Advocate: Shri Praveen Kumar.

Vs.

1. Union of India, through the Secretary, Ministry of Defence, New Delhi.
2. The Chief Engineer, Central Command Lucknow, Nehru Road, Lucknow.
3. The Superintendent Technical Examiner, Head Quarter, Central Command, Lucknow.
4. The Commander Works Engineer, 229-MG Road, Cantt. Lucknow-2.

...Respondents

By Advocate: Smt. Prayagmati Gupta.

ORDER (ORAL)

Per Hon'ble Mr. A. Mukhopadhyaya, Member (A),

Heard both counsel.

2. At the very outset, Shri Praveen Kumar, learned counsel for the applicant, stated that he did not wish to press this matter any further and requested the permission of the court to withdraw this Original Application unconditionally.

3. Smt. Prayagmati Gupta, learned counsel for the respondents had no objection to this.

4. Accordingly, M.A. No. 332/00005/2021 is allowed and Original Application No. 491 of 2018 is dismissed as withdrawn. There shall be no order as to costs.

**(A. Mukhopadhyaya)
Member (A)**

JNS